

Participation in

fertilizer deal (C.A.)

तो यह जो फर्टिलाइजर डील हुआ था उस के ऊपर वर्ल्ड बैंक ने जो शरारतें कीं वह ऐसी शर्तें दी गईं जिससे वह धीरे-धीरे हमारे आर्थिक ढांचे को ही कंप्रेश कर लेना चाहते हैं। क्या वह ऐसा होना सही समझती हैं, यदि सही नहीं समझती हैं तो फिर यह इंडस्ट्रियल पालिसी जो भारत सरकार ने रखी थी उस को दफना क्यों दिया गया है ?

अध्यक्ष महोदय : वह तो उस का जवाब आ गया है।

Shri S. M. Banerjee: You should not defend the Prime Minister like this.

Mr. Speaker: Order, order. What does he mean by this? The answer has come; I am not bound to have it repeated.

Shri S. M. Banerjee: It is a shameless thing. सवाल पूछने से क्या फायदा है ?

श्री बागड़ी : सवाल पूछने का क्या फायदा है जवाब तो दिया जाता नहीं है।

श्री स० मो० बनर्जी : कल से मत पूछो। जो भी मिनिस्टर जवाब दे दें बस उसी को हां, हां कह कर मान लो।

Shri Hem Barua (Gauhati): Since the thinking in the world bank is traditionally governed and conditioned by political opinion for and against India in the United States, may I know whether government are in a position to tell us if this new thinking in the World Bank only reflects stiffening of attitude in the United States and in the World Bank also in the matter of giving economic aid to this country?

Shri Alagesan: We have to judge it only as far as it relates to the fertilizer production programme. The World Bank is equally concerned that our dependence on food imports should end and we should grow the food necessary for us within the country. This needs a large amount of fertiliser production in the country.

For this they have made only a suggestion that we may think, even in the case of government collaborating with foreign collaborators, of government being in a minority position; we were unable to accept that and we have said so.

Shri Hem Barua: May I submit that no reply has come to my question. As a matter of fact the Prime Minister ought to have replied to my question.

Mr. Spaker: I cannot force any Minister to answer.

12.32 hrs.

RELEASE OF MEMBER

(SHRI P. KUNHAN):

Mr. Speaker: I have to inform the House that I have received the following telegram, dated the 18th April, 1966, from the Superintendent, Central Jail, Cannanore:

"Shri P. Kunhan, Member, Lok Sabha, detained under the Defence of India Rules, was released from jail on the 17th night."

12.32-1/4 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF THE GANGA BRAHMAPUTRA WATER TRANSPORT BOARD

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): I beg to lay on the Table a copy of the Annual Report of the Ganga Brahmaputra Water Transport Board for the year 1965. [Placed in Library. See No. LT-6069/66].

NOTIFICATION UNDER NATIONAL CO-OPERATIVE DEVELOPMENT CORPORATION ACT

The Minister of Food, Agriculture, Community Development and Co-ope-

[Shri C. Subramaniam]

ration (Shri C. Subramaniam): I beg to lay on the Table a copy of the National Cooperative Development Corporation (Amendment) Rules, 1966, published in Notification No. G. S. R. 406 in Gazette of India dated the 19th March, 1966, under sub-section (3) of section 22 of the National Co-operative Development Corporation Act, 1962. [Placed in Library. See No. LT-6070/66].

12.32-3/4 hrs.

ESTIMATES COMMITTEE

HUNDRETH REPORT

Shri A. C. Guha (Barasat): Sir, I present the Hundredth Report of the Estimates Committee on the Ministry of Education—Banaras Hindu University.

12.33 hrs.

RE: MOTION FOR ADJOURNMENT (Query)

Mr. Speaker: Shri Kamath.

Shri U. M. Trivedi (Mandsaur): Sir, we gave notice of an adjournment motion about the Delhi Bandh...

Mr. Speaker: I have not allowed it; he can write to me.

An hon. Member: It involves a long process if we have to write to you.

Mr. Speaker: I will ask him today.

Shri Ranga (Chittoor): How is it that the Home Minister has not thought it fit to be his duty to make a statement here as to what he thinks, what arrangements have been made in order that peace prevails in the city; there would not be any violence or police firing or other untoward incidents? Was it not his primary duty to assure the House about these things?

12.34 hrs.

ORDER OF DISCUSSION OF DEMANDS FOR GRANTS

Shri Hari Vishnu Kamath (Hoshangabad): Yesterday, I invited your attention to this revised time schedule published in Bulletin, Part II, dated the 16th April which we got on Sunday morning. I was rather disconcerted to find that whereas the Home Ministry's demands had been saved from the guillotine in the bargain however the Prime Minister's demands are to be guillotined. I did not want that to happen when I suggested that the Home Ministry's demands should be saved from the guillotine. I expected that the Prime Minister's demands would also be equally well saved. Unfortunately, all the six Demands—Mines and Metals, Atomic Energy, Industry, Supply and Technical Development, Communications, Planning Commission and Finance—have been packed like sardines in one small tin, Thursday, the 28th, I have no doubt in my mind and I am sure you too will have no doubt and the House has no doubt either, that except for the first one, Mines and Metals,—even that, I am doubtful—all the others will come under the axe. So, may I request you earnestly that instead of the 28th, the guillotine may descend, in your competent hands, on the 29th?

I have made my own computation and here it is, for better or worse, and I will tell you in just 10 seconds. The Rajya Sabha is re-assembling on the 3rd, and they will be busy with the Appropriation Bill on the 3rd, 5th and 6th; they will not take the Finance Bill till the 9th. So, the House will be well within its rights, and the House will be glad to have the opportunity of discussing the Finance Bill from the 30th onwards—30th, 3rd and 5th—and we send the Bill to the Rajya Sabha on the 5th evening or the 6th morning. Therefore, may I request you to see—and the House will seriously ponder over this matter, I am